

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – I,  
MUMBAI

**TCP (IB)-167/I&BC/(MB)/2017**

CORAM : SHRI B.S.V. PRAKASH KUMAR, MEMBER (J)  
SHRI RAVIKUMAR DURAISAMY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.04.2018**

NAME OF THE PARTIES: **K. P. Mondal & Sons Ltd.**

**v/s.**

**Fourcess Engineering India Ltd.**

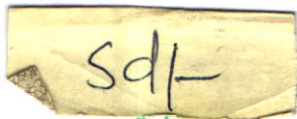
SECTION OF THE COMPANIES ACT: I&B CODE 2016

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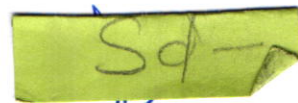
ORDER

21. TCP (IB)-167/I&BC/(MB)/2017

It appears that this matter has been settled, whereby the Petitioner Counsel side is hereby directed to file Withdrawal Memo because this Bench cannot keep the matter pending unless the payment has been made by the Petitioner. Henceforth the Petitioner is directed to file withdrawal Memo on the next date of hearing. List this matter on 13.4.2018.



RAVIKUMAR DURAISAMY  
Member (Technical)



B.S.V. PRAKASH KUMAR  
Member (Judicial)